

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH, ALLAHABAD

Dated: This the 27th day of August 2002.

ORIGINAL APPLICATION NO. 933 of 2002.

Hon'ble Mr. Justice RRK Trivedi, Vice Chairman.

Hon'ble Maj Gen KK Srivastava, Member (A)

Smt. Bhagwani Devi, wife of late Sri Tej Singh,
Resident of Quarter No.T/55/D, Railway Colony,
Achehnera, District Agra.

.....Applicant.

By Advocate, Sri Prashant Mishra, Adv.

Versus.

1. Union of India, through the General Manager,
Western Railway, Church Gate, Bombay, Maharashtra.
2. Divisional Railway Manager, Jaipur Division,
Western Railway, Rajasthan.
3. Divisional Safety Officer (Establishment),
Jaipur/Asstt. Commercial Manager (Establishment)
Jaipur, W.R. Rajasthan.

.....Respondents.

By Advocate, Sri K.P. Singh, Adv.

O R D E R

Hon'ble Mr Justice RRK Trivedi, VC.

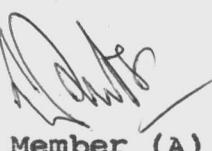
By this OA, filed under section 19 of the AT Act, 1985, the applicant has challenged the order dated 25.6.2002 by which she has been promoted and transferred from Achehnera falling under Agra Division to Bawal which falls under Jaipur Division. Learned counsel for the applicant has submitted that the applicant is lady and she should not have been transferred to far ~~ever~~ ^{away} place ~~in~~ another zone without permission of Railway Board. It is also submitted that in identical circumstances the representation was made by Smt. Kamla Devi

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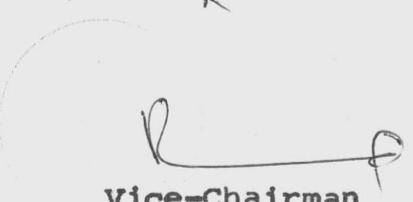
who was transferred from Achchhnera to Raibha Railway Station, her transfer has been cancelled and she has been retained at Achchhnera. It is submitted that the applicant is also entitled for the same relief.

2. Before coming to this Tribunal, the applicant filed a representation before Divisional Railway Manager, Jaipur, Western Railway, copy of which has been filed as annexure 3. The representation of the applicant has not been decided. In the representation the applicant has detailed the difficulties which ~~she~~ come in her way.

3. Considering the facts and circumstances, in our opinion the ends of justice will be served if the representation of the applicant is decided by respondent no. 2 by a reasoned order. The OA is decided accordingly with the direction to respondent no. 2 to consider and decide the representation of the applicant from the date copy of this order is filed before him. To avoid delay it shall be open to the applicant to file a copy of the representation alongwith copy of this order. However, till the representation is decided, if the applicant is continuing at Achchhnera, she shall be ^{allowed to} continue to work at Achchhnera.



Member (A)



Vice-Chairman

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